

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No.617  
IB-846(ND)/2018

CA/63/2019, IA/5279/2020, IA/3083/2021, IA/4605/2022,  
CA/906/2016 & IA/3917/2023

**IN THE MATTER OF:**

**M/s. Baru Mal Vinod Kumar**

**...PETITIONER**

**Vs.**

**M/s. Amira Pure Foods Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 9 of IBC, 2016**

**Order delivered on 22.03.2024**  
**(Hearing through VC & Physical Mode)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :**

**For the Applicant**

:Sr. Adv. Krishnendu Dutta, Mr. Abhirup Dasgupta, Mr. Ishaan Duggal, Ms. Ruchi Goyal, Advs. in IA/3083/2021

**For the Respondent**

:Mr. Harshit Agarwal and Ms. Aakriti Jain, Advocates for Respondent No 2. Ms. Divya Kaur and Mr. Kunal Arora adv. for respondent no. 4 in IA No. 3917/2023.

**For the EPFO**

:Mr. Siddharth. Mr. Anshul Saxena, Advs. In IA/4605/2022.

**ORDER**

Due to paucity of time, matter is adjourned to **15.05.2024**.

**Sd/-**  
**(Court Officer)**